

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 18/RP/2015 (On Remand)

Subject : Petition seeking review of Order dated 10.7.2015 in
Petition No. 197/GT/2013.

Petition No. 130/GT/2016 (On Remand)

Subject : NLC Barsingsar Thermal Power Station BTPS 2x125
MW - Truing up Petition seeking revision of fixed
charges considering the impact of actual expenditure
incurred during the period from COD to 31.03.2014
under Tariff regulations 2009.

Petitioner : NLCIL

Respondent(s) : JVVNL and 3 others

Date of hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Vineet Kumar, Advocate, NLCIL
Ms. Drishti Rathi, Advocate, NLCIL

Record of Proceedings

The matter was called out for a hearing through a hybrid mode.

2. At the outset, the learned counsel for the Petitioner submitted that the APTEL, vide its common order dated 16.6.2025, in Appeal No. 171 of 2016 and Appeal No. 373 of 2017, remanded back the Commission's orders dated 14.3.2016 in Petition No. 18/RP/2015 and 25.4.2017 in Petition No. 130/GT/2016, for re-examination of the computation of IDC, IEDC, and interest on working capital. The learned counsel further sought two weeks' time to file written submissions.

3. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to file its written submissions and furnish the following additional information, on or before **11.5.2026**, after serving a copy on the Respondents, who may file their replies, by **30.5.2026**:



- a) *Detailed break-up of taxes and duties levied on lignite input price and the subsequent computation of Interest on Working Capital, ECR, etc., in Excel form, duly linking all the relevant parameters;*
- b) *Details of discrepancies observed in the calculation of IDC and IEDC, together with a detailed statement of IDC & IEDC calculations in an editable Excel format with fully linked formulas, along with supporting documents, if any.*

4. The Petitions shall be listed for hearing on **11.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

